

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 15/2024

IN
OA NO. 642/2023

IN THE MATTER OF:

RWA F-BLOCK (WEST) VIKASPURI

...APPLICANT

VERSUS

HORTICUTLURE DEPARTMENT OF
MUNICIPAL CORPORATION OF DELHI & ORS

...RESPONDENTS

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N.D.O.H. _____

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NEW DELHI

DATED: 3/7/25

Pujakalra
(PUJA KALRA)

STANDING COUNSEL
MUNICIPAL CORPORATION OF DELHI
430, LAWYERS CHAMBERS,
HIGH COURT OF DELHI

mob:- 9312 839323

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Principal Bench, New Delhi

Execution Application No. 15/2024
In OA No. 642/2023

IN THE MATTER OF:
RWA F-Block Vikaspuri ...Applicant
VERSUS

Municipal Corporation of Delhi & Ors. ...Respondents

**REPLY ON BEHALF OF RESPONDENT NO. 1 (HORTICULTURE DEPARTMENT,
WEST ZONE, MCD) IN RESPONSE TO THE I.A. FILED BY THE APPLICANT**

MOST RESPECTFULLY SHOWETH:

1. That the Para 1 of the I.A. filed by the applicant needs no reply.
2. The contents of para 2 of the I.A. are denied. The Respondent submits that the assertions made are general in nature and do not reflect the specific actions already taken by the Respondent in compliance with this Hon'ble Tribunal's directions. Necessary compliance steps, including forfeiture of security deposits, coordination with concerned agencies, and regulation of bookings, have already been undertaken and placed on record.
3. The submission made in para 3 are half statement. The Respondent respectfully submits that this Hon'ble Tribunal has already dealt with the issue in previous hearings. It has been submitted on record that the security deposits of violators were duly forfeited, and an evidentiary note confirming the same has been filed. As regards the contention of the Applicant regarding imposition of "three times the fee" for illegal occupation under Clause 2(b)(ii) of the MCD Policy (as per Corporation Resolution No. 253 dated 25.03.2013), the Applicant has cited the provision incompletely and out of context.

The correct provision reads:

"If there is no function in the park but tent house is occupying the park, the fine will be same as are charges for installing and dismantling. However, if the function is being held on the site illegally/without permission, the fine will be three times the rate of booking of the park/function site."

Hence, the fine of three times the booking rate is applicable only where a function is held without permission, not in cases of mere illegal tent installation.

Therefore, the Applicant's representation is misleading and does not reflect the true import of the policy.

4. The Respondent denies the allegation made in para 4 that the park was overbooked beyond the permissible 10 days. While historical records prior to December 2024 may show bookings beyond 10 days (up to November 2024), it is submitted that corrective action has been taken thereafter. Since December 2024, the park has not been booked for more than 10 days in any calendar month. Further, although the park is divided into three booking IDs (ID1, ID2, ID3), bookings across all IDs are collectively restricted to a total of 10 days per month, in compliance with the directions of this Hon'ble Tribunal.
5. The Applicant's contentions in para 5 regarding the supersession of previous resolutions are misconceived. The booking provision as per MCD Policy dated 07.09.2012 for religious functions, which permits booking for more than 10 days, has not been superseded by the MCD Policy dated 2013 for marriages and social functions. However, after the observation of the Hon'ble Tribunal vide order dated 13.09.2024 that the policy dated 07.09.2012 is not in consonance with the directions of the Hon'ble Apex Court of India, the deponent herein strictly adhere to the directions passed by the Hon'ble Apex Court in "M.C. Mehta v. Union of India (2009) 17 SCC 683 from December 2024 onwards holding functions whether religious or marriages strictly not more than 10 days in a month.
6. The contentions raised by the Applicant in para 6 are misleading. The bookings from October 2023 to November 2024 were made in accordance with the applicable MCD policy dated 07.09.2012 in context of religious functions and MCD Policy 2013 pertaining to marriages and social functions. Moreover, bookings are often made in advance, covering upcoming months. It is further submitted that this Hon'ble Tribunal, vide order dated 13.09.2024, observed that the policy dated 07.09.2012 was not in consonance with the directions of the Hon'ble Supreme Court of India, and accordingly sought a status report.

In compliance thereof, the Respondent filed a status report dated 08.11.2024, and in Para 4 thereof, it was specifically stated that the department shall ensure strict compliance with the orders of the Hon'ble Supreme Court in future, and such compliance is being maintained from December 2024 onwards. The details of booking from December 2024 to June 2025 are placed as **Annexure-'R1(Colly).'**
7. The contents of para 7 are covered by the submissions made in para 6 above and are reiterated herein.
8. The contentions of the applicant in para 8 & 9 are denied. The installation of portable toilets during large religious functions is necessary to maintain hygiene

and prevent unsanitary conditions. In the absence of such facilities, the Applicant would have, alleged environmental violations due to lack of sanitation but the case herein is not so alleged by the petitioner. It is denied that the arrangements at the site have resulted in any environmental degradation. The portable toilets installed are equipped with inbuilt septic tanks for the storage of human excreta, which are regularly emptied and disposed of by the service providers. Only limited biodegradable food and other waste, if generated, is appropriately removed from the site during routine cleanliness operations conducted during working hours.

9. The contentions in para 10 are misleading in nature. The details of security deposits are clearly reflected in the documents already filed before this Hon'ble Tribunal vide affidavit dated 04.02.2025, including the file note marked as G-8, which mentions the forfeiture of the security amount in case of violations. The Applicant has failed to acknowledge this and has not pointed out any instance where a violator's security was improperly refunded. All forfeitures have been duly made and retained as per the policy.
10. The contents of paras 11 and 12 are denied. Sufficient evidence has been placed on record vide affidavit dated 04.02.2025 showing that the Respondent Department has taken action on its own at all relevant times. This includes forfeiture of security deposits, initiation of complaints with Delhi Police and DPCC, and internal inspections. The issue of unauthorized excavation on 04.11.2024 intended for the creation of a Chhath Ghat in preparation for the Chhath Puja celebration, a religious event, was specifically addressed in the Affidavit dated 04.02.2025, which clearly shows that appropriate remedial and enforcement action was taken. With respect to the issue of plastic sheet buried by the party organizing the chhatt puja under the dugged pit, the same was removed by the officials of the department.
11. The contentions of the applicant in para 13 are misleading in nature. The booking details for September 2024 have already been provided in the Affidavit dated 04.02.2025, clearly showing that the park was booked from 08.09.2024 to 18.09.2024, and there is no concealment of facts. The Applicant's allegation is baseless and misleading.

As regards the installation of joy rides, wheels, and other attractions during Ramleela and similar religious events, the Respondent submits that such features are essential to attract children and promote their cultural and religious participation. These events help children connect with their heritage, culture and make them understand the traditions of the country. The inclusion of such cultural elements serves a vital public and community purpose.

12. The reference cited by the Applicant in para 14 of I.A. pertains to the year 2020. At present, no solid waste is being disposed of at the site. The park is being maintained and restored after the function in good condition.
13. The contents of para 16 of the I.A. are denied as being incorrect, exaggerated, and presented out of context. The Respondent submits that the photographs annexed by the Applicant do not represent the overall condition of the park and are selectively placed to mislead this Hon'ble Tribunal. It is further submitted that the park has been used for permitted functions in accordance with applicable policy guidelines, and wherever deviations from permitted usage were noticed—such as early installation or delayed removal of temporary structures—appropriate action has been taken by the Department, including imposition of penalties and forfeiture of security deposits, as per the provisions of the Municipal Corporation of Delhi's booking policy. The details of Penalty and forfeiture of Security Deposit during 15th Feb 2025 to 1st March 2025 is enclosed as **Annexure-'R-2(Colly)'**.

Tent materials are transported via trucks, and temporary vehicle entry is occasionally allowed within the park premises under supervision, to prevent public obstruction and avoid traffic congestion on adjoining roads. No prolonged or unauthorized encroachment is permitted.

The photographs cited by the Applicant, particularly those showing waste or disarray, reflect temporary post-event conditions, most likely captured in early morning hours before scheduled cleaning activities commenced. Such conditions were promptly addressed and restored by the Respondent's field staff in working hours.

It is also pertinent to mention that some of the photographs submitted by the Applicant appear to be self-dated through mobile applications, raising questions on their reliability, sequencing, and evidentiary value. While a few images may reflect momentary disarray, they do not constitute sustained violations as alleged.

The Respondent further submits that regular horticultural maintenance is undertaken at the park, including activities such as leveling, weeding, irrigation, grass cutting, and plantation, depending on the condition and requirement of the site. These efforts are part of the Department's continuous endeavor to preserve the park's environmental and public utility. Photographs evidencing the said maintenance activities, including recent work undertaken, are annexed herewith and collectively marked as **Annexure-R-3 (Colly)**.

14. The respondent denies the contentions in Para 17 and 18 as appropriate action has been taken as stated in above paragraphs by the respondent in this reply.

15. The remedial action as per the directions of this Hon'ble Tribunal has already been taken by the Respondent. Hence, the prayer made by the Applicant in the instant paragraph is infructuous and liable to be rejected.
16. The Horticulture Department has taken all necessary measures to ensure compliance with environmental norms and the directions of this Hon'ble Tribunal. The application, therefore, deserves to be dismissed. The Respondent strongly refutes the personal and baseless allegations made by the Applicant against Shri P.K. Banerjee, Deputy Director (Horticulture), who has been discharging his official responsibilities in accordance with municipal policies, within the scope of his jurisdiction. It is submitted that the Municipal Corporation of Delhi comprises 12 zones, and the undersigned officer presently holds charge of 6 zones as Deputy Director (Horticulture), in addition to functioning as Deputy Director (Horticulture)/Headquarters. The copy of office order reflecting work charge is annexed as **Annexure-'R-4(Colly)'**. Further, the horticultural functioning in the West Zone is also supported by an Assistant Director (Horticulture), Section Officer (Horticulture), and a designated Chowdhary (Garden Supervisor). The Applicant's repeated targeting of a single officer appears to be misplaced, personal, and it appears the Applicant is pursuing a personal agenda to prevent all forms of bookings at the park, thereby undermining its community and cultural utility.

PK Banerjee

RESPONDENT

Verification:

Verified at Delhi on this 3rd day of July - 2025 that the contents of the above affidavit are true and correct to the best of my knowledge and nothing material has been concealed there from.

PK Banerjee

RESPONDENT

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Annexure-R1 (copy)

Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of December-'2024.								
PARK ID No. 124/1								
S.NO.	Park ID	Applicant Name	Function Date	G. 8 No.	Marriage	Religiou	Remarks	No. of Days
1	124/1	SHUBHASH TYAGI	4/12/2024	DIM00922,921,920 & 919 16/9/2024	Marriage			
2	124/1	IRFAN AHMAD	6/12/2024	DKM00172	Marriage			02 Nos Days
PARK ID No. 124/2								
S.NO.	Park ID	Applicant Name	Function Date	G. 8 No.	Marriage	Religiou	Remarks	No. of Days
1	124/2	SHAMBU THAKUR	1/12/2024	DKM300167	Marriage		Security Forefieted	04 Nos Days
2	124/2	MOOL CHAND	3/12/2024	DLM300052	Marriage			
3	124/2	DEEPIKA	6/12/2024	DKM300166	Marriage			
4	124/2	ROHIT GUPTA	7/12/2024	DJM00255,254,253,251	Marriage			
PARK ID No. 124/1								
S.NO.	Park ID	Applicant Name	Function Date	G. 8 No.	Marriage	Religiou	Remarks	No. of Days
1	124/3			Nil				

Sub:	Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of January-'2025.							
PARK ID No. 124/1 & 124/2 & 124/3								
S.NO.	Park Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
NIL								

Sub: Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of February-'2025.

PARK ID No. 124/1

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/1	Parveen Tyagi	16.02.2025	EBM300192	Donation Camp			
2	124/1	Pankaj Tyagi	17.02.2025	EAM301191	Marriage			
3	124/1	Pankaj Tyagi	18.02.2025	EAM301194	Marriage		Penalty Imposed on Mool Chand Tent Owner for illegal occupation of park on dt.19.02.2025 and 20.02.2025	07 nos. of Days
4								
	124/1	Karuna Yadav	21.02.2025	EAM300968	Marriage			
5	124/1	Anil Tyagi	24.02.2025	EBM300597	Marriage			
6	124/1	Manoj Saxena	25.02.2025	EBM300332	Marriage			
7	124/1	Shivani	28.02.2025	EBM300814	Family Function			

PARK ID No. 124/2

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/2	Rajat Yadav	20.02.2025	EBM300390	Marriage			
2	124/2	Karuna Yadav	21.02.2025	EAM300966	Marriage			02 nos. of Days

PARK ID No. 124/3

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/3	Nil						

Sub: Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of March-'2025.

PARK ID No. 124/1

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/1	Shivani	01.03.2025	EBM300810	Family Function			05 Nos Days
2	124/1	Shivani Shisodia	03.03.2025	EBM300439	Marriage			
3	124/1	Ayush Shisodiya	05.03.2025	ECM300060	Mehendi Ceremony			
4	124/1	Manish Khurana	28.03.2025 to 29.03.2025	ECM32601203	-	Religious Programme		

PARK ID No. 124/2

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
2	124/2	Manish Khurana	28.03.2025 to 29.03.2025	ECM32601203	-	Religious Programme		02 Nos Days

PARK ID No. 124/3

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
Nil								

Sub: Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of April-'2025.								
PARK ID No. 124/1								
S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/1	Gaurav Singla	13.04.2025	EDM32600035				06 Nos. Days
2	124/1	Ayush Asodia	14.04.2025	EDM32600039				
3	124/1	Ayush Asodia	23.04.2025	EDM32600045				
4	124/1	Gaurav Singla	11.04.2025	EDM32600299				
5	124/1	Gaurav Singla	13.04.2025	EDM32600299				
	124/1	Gaurav Singla	21.04.2025	EDM32600622				
PARK ID No. 124/2								
S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/2	Ayush Asodia	02.04.2025	EDM32600046				01 No. Day
PARK ID No. 124/3								
S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
Nil								

Sub: Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of May-2025.

PARK ID No. 124/1

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/1	Shri Rajesh Kumar President	11.05.2025 to 20.05.2025	EEM32600808			Security Forfeited to Rs.10,000/-	10 Nos. Days

PARK ID No. 124/2

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/2	Shri Rajesh Kumar President	11.05.2025 to 20.05.2025	EEM32600804			Security Forfeited to Rs.10,000/-	10 Nos. Days

PARK ID No. 124/3

S.NO.	Pak Id	Applicant Name	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/3	Shri Rajesh Kumar President	11.05.2025 to 20.05.2025	EEM32600800			Security Forfeited to Rs.10,000/-	10 Nos. Days

Sub:		Booking details of Dushhera Ground, F-Block Vikas Puri for the Month of June-2025.						
PARK ID No. 124/1								
S.NO.	Pak Id	Applicant	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/1	NIL	NIL	NIL	NIL	NIL	NIL	NIL
PARK ID No. 124/2								
S.NO.	Pak Id	Applicant	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/2	NIL	NIL	NIL	NIL	NIL	NIL	NIL
PARK ID No. 124/3								
S.NO.	Pak Id	Applicant	Function Date	G. 8 No.	Marriage	Religious	Remarks	No. of Days
1	124/3	NIL	NIL	NIL	NIL	NIL	NIL	NIL

S.No.	Basling Part	Routing ID	January	February	March	April
9.	Park opp. Grey Building School Chand Nagar	FS/w1/107/3		25		
10.	Park opp. Hrs. 212 B Block J.J. Colony	FS/w1/107/4				
11.	Besi wala Bagh J Block	FS/w1/111/1	6, 7, 18, 9, 11	7, 9, 20, 28		14, 16, 18-25 (Relig)
12.	Park & Block Main Market Subhash Nagar	FS/w2/112/1	22	20, 16, 11, 10	21* (Ch. tomorrow section)	14
13.	Chatri wala Park & Block	FS/w2/112/2	22		3, 8	
14.	Ramleela Ground	FS/w2/114/1	13			
15.	Park AG L-1 Type	FS/w2/123/1				
16.	Park Duttbasa Ground F Block Vikas Puri	FS/w2/124/1		17, 18, 21, 25 20, 19, 24 Security forfeited	3, 5, 20, 25, 28-29 (R) (02 No) 13, 25 Security forfeited	
17.	Park Duttbasa Ground F Block opp. Janta flats opp. F1 & F2 Lawn No. 2	FS/w2/124/2	30, 24, 18	21 20 Security forfeited	6, 28-29 (R) (02 No)	

सीमांत उपनिवेशक
दिल्ली नगर निगम
राजारी गार्डन नर्स दिल्ली

विषय:-

पंचरी ईन्ट हाऊस के उपर पंचरी ईन्ट नर्सिंग
जुमाना दे पा राशि जमा करने के संबंध

संदर्भ:-

कॉन्ट्रैक्ट नं-107 विकासपुरी ई-कॉन्ट्रैक्ट द्वारा राजपुरी
उपनिवेश दिल्ली नगर निगम के अधीन है, जो
की शादी व अन्य समारोह के लिए बुक किया जाता है
पार्क के अंतर्गत है। की दिनांक 18/02/25 की राशि हेतु
बुकिंग की गई थी। जिसमें पंचरी ईन्ट हाऊस का ईन्ट
मगाया गया था। बुकिंग के उपरान्त पार्क से ईन्ट हटाना था।
पंचरी ईन्ट द्वारा आज दिनांक- 20/02/25 तक ईन्ट नहीं
हटाया गया। आज दिनांक- 20/02/25 को विभागीय कार्यवाही
की गई। जिसमें उक्त समान जल किया गया।

2320/0001/02
20/2/25

उक्त उपरान्त पंचरी ईन्ट हाऊस के द्वारा दिनांक 19/02/25
व 20/02/25 दिनांक का जुमाना 6000/- रुपये
प्रतिदिन कुल रुपये 12000/- डिटे हुए

आज्ञा आपसे निकल है की पंचरी ईन्ट हाऊस
का नाम से दिनांक 19/02/25 व 20/2/25 का
जुमाना जमा करने की कृपा करें।

[Signature]
20/2/25

याधरी
कॉन्ट्रैक्ट नं- 107
विकासपुरी

1/10

20/2/25
SOM

~~XXXXXXXXXX~~
sh. Vishnu, sd(1)/w2

GENERAL DIARY

District : WEST (DELHI)

P.S./Section: VIKASPURI

GD No. 0038A

Date: 20/02/2025

Time: 09:51:48

Entry Made For :**Rank / Name / PIS No. of Police****Officer :**

HEAD CONSTABLE / SUMAN DEVI/ 28062547

GD Type(s) : PCR Call , Handover , Departure**GD Subject:** इतला आमद PCR Call**Assigned** SI (Sub-Inspector)/Devender YADAV/28081571**to:****GD Brief :**

Ref. Event ID - 10692204, Incident Address: VIKAS PURI DADHERA GROUND MCD PARK ME, Incident Description: YAHA PARK ME SHADI KA TAND LGA RKHA HAI, Mobile No: 9289883455, 9289883455, From: CT MS. KAVITA MEENA, 8177/PCR, PCR CONTROL ROOM से यह काल ONLINE RECEIVE हुई है। हस्ब आमद इतला pcr call दर्ज digital रोजनामचा की गई व SI DEVENDER D-530 साहब के हवाले की गई, जो मय CT SUMIT NO.1517/W के साथ खाना मौका का किया गया जो मुनासिब कार्यवाही अमल मे लायेगे।
SUBMITTED BY HC/DO

NOTE: COMPUTER COPY

Signature
HEAD CONSTABLE / SUMAN DEVI/28062547

16

← AX-ERSSIN

Thursday, 20 Feb • 9:52 am

Dear caller, Your call to 112 is registered with id 10692204 for services (HOT_LINE,POLICE) and is dispatched. Thank you for calling 112. - 112 ERSSIN

9:52 am • Jio

Can't reply to this short code. Learn more

MUNICIPAL CORPORATION OF DELHI

DEPARTMENT OF HORTICULTURE , ZONE - WEST

G8 RECEIPT NO. :- EBM300478

NAME: MOOL CHAND	MOBILE: 9313092467	GRAND TOTAL: 6000	GENERATED ON: 2025-02-20 14:35:11
RECEIPT TYPE: INDIVIDUAL/CITIZEN	ADDRESS: (PANCCHI TENT HOUSE) ADD:- A-503, HASTSAL UTTAM NAGAR		
COLONY: HASTSAL UTTAM NAGAR			

INCOME : V-130-0263 (INCOME FROM BOOKING OF PARKS)

MODE	TYPE	NO.	BANK NAME	DATE	AMOUNT	REMARK
CASH	PAYMENT	N/A	N/A	N/A	6000	IMPOSE OF PENALTY FOR NOT REMOVING THE TENT MATERIALS BEYOND THE PERMITTED TIME AT PARK (ID NO.FS/WZ/124/1) AT PARK DUSHERA GROUND F BLOCK VIKAS PURI ON DT.19.02.2025.

Total amount of sum is - Six Thousand Only (INR).

Re-Printed

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MUNICIPAL CORPORATION OF DELHI

DEPARTMENT OF HORTICULTURE , ZONE - WEST

G8 RECEIPT NO. :- EBM300481

NAME: MOOL CHAND	MOBILE: 9313092467	GRAND TOTAL: 6000	GENERATED ON: 2025-02-20 14:41:31
RECEIPT TYPE: INDIVIDUAL/CITIZEN		ADDRESS: (PANCCHI TENT HOUSE) ADD:- A-503, HASTSAL UTTAM NAGAR	
COLONY: HASTSAL UTTAM NAGAR			

INCOME : V-130-0263 (INCOME FROM BOOKING OF PARKS)

MODE	TYPE	NO.	BANK NAME	DATE	AMOUNT	REMARK
CASH	PAYMENT	N/A	N/A	N/A	6000	IMPOSE OF PENALTY FOR NOT REMOVING THE TENT MATERIALS BEYOND THE PERMITTED TIME AT PARK (ID NO.FS/WZ/124/1) AT PARK DUSSHERA GROUND F BLOCK VIKAS PURI ON DT.20.02.2025.

Total amount of sum is - Six Thousand Only (INR).

Re-Printed

सूचना

श्रीमान सहायक / उपनिदेशक (अधीन)
दिल्ली नगर निगम
शांति गार्डन, पश्चिमी क्षेत्र

विषय: ककणा भादव, बुकिंग फ्लॉक 21/2/25 की सिव्हास्टी शारी
जल कलन के सम्बन्ध में।

संदर्भ:

आफ़ फ्लॉक 21/2/25 का कक्षा 21/35 पार्क का
निरीक्षण किया गया। इस दौरान कक्षा 21/35 पार्क
से पूर्ण रूप से टैल्ट चरी हटाया गया था। ककणा भादव
के नाम से फ्लॉक 21/2/25 की ~~बुकिंग~~ सितर 1 & 2
की बुकिंग भी मैंने ककणा भादव व टैल्ट मालिक को
बोला की आपके द्वारा सभ्य से टैल्ट चरी उतारा गया
है ता आपकी सिव्हास्टी शारी जल कलन की जा सके।

अतः, आपसे निवेदन है कि ककणा भादव के
नाम से बुकिंग फ्लॉक 21/2/25 की सितर 1 & 2 की
सिव्हास्टी शारी जल कलन की जाए।

Please forfeit the
security deposit.

ककणा भादव की
बुकिंग जल कलन
करने हेतु प्रस्ताव है।

22/2/25
SO (M)

Satish Kumar
22/02/25

-सिंह
W.No-107
विष्णुपुरी

ASO / WOK / W2

PK Bosejee
22.02.2025

11/11

20

श्रीमान (सहायक) उप निदेशक (उद्यान)
दिल्ली नगर निगम
राजपथ बार्डिन, पार्सल नंबर

विषय:-

आगमन स्थिति, बुकिंग दिनांक:- 24/02/25 की सिम्योरिटी राशि
जब करने के सम्बन्ध में।

महोदय,

आज दिनांक:- 23/02/25 को पशहरा ग्राउंड्स पार्क का
निरीक्षण किया गया। इस दौरान आगमन स्थिति नाम से बुकिंग
कर्ता द्वारा पार्क में 2-2 लगाया जा रहा था। मैं उनको बीच
की आपसी दिनांक:- 24/02/25 की बुकिंग ही थापन एक
दिन पहले पार्क में 2-2 करी लगा रहे हो कर आये की
सिम्योरिटी राशि जब की जायगी।

अतः- आपसे निवेदन है कि आगमन स्थिति नाम से
बुकिंग कर्ता की दिनांक:- 24/02/25 की सिम्योरिटी राशि
जब करने की कृपा करें।

कृपया बुकिंग कर्ता
की बुकिंग को सही जतन
करने पर ध्यान दें।

Satish Kumar
23/02/25

please forfeit the
security deposit.

DDM/WZ

23/2/25

S.O(H)

चाँदनी

W.N. - 107

विकासपुरा

ASO/WZ

PK Bhowmik
24.02.2025

श्रीमान महापद / उप निर्देशक उद्यान
ईली गार निगम

राजीव गान्धी पार्किंग क्षेत्र

विषय :-

मनोज वसुदेना बुकिंग / इनाम :- 25/02/25 की सिम्योरिटी
राजीव गान्धी करी के सम्बन्ध में।

महापद।

निवेदन यह है कि आजो इनाम :- 26/02/25 को
दशहरा ग्राउंड पार्किंग का निर्माण किया गया। इस दौरान
मनोज वसुदेना नाम के बुकिंग कर्ता द्वारा पार्किंग क्षेत्र
समय अनुसार डेन्ट नहीं हुआ था। मैं उनका डेन्ट
कि आपकी 25/02/25 थी। मैं आपने डेन्ट नहीं
हवाया था मैं आपकी सिम्योरिटी राजीव गान्धी
की जापगी।

अतः महापद के निवेदन है कि मनोज वसुदेना
नाम के बुकिंग कर्ता की इनाम :- 25/02/25 की
सिम्योरिटी राजीव गान्धी करी की कृपा करें।

Please forfeit the
security deposit.

कृपया बुकिंग कर्ता
की बुकिंग को राजीव
गान्धी करी के इनाम पर
फर्कवाएं।

26/2/25
S.O(H)

Satish Kumar
26/02/25

चापरी
W.N. 107
विमलपुरी

ASO/WH/WZ

PKBenejee
27.02.2025

श्रीवा में,

श्रीमान सहायक / उप निदेशक उद्यान
दिल्ली नगर निगम, पश्चिमी क्षेत्र

विषय: श्रीवानी, कुकिंग किांक 28/2/25 की सिम्पॉरि शारी
जलत करने के सम्बन्ध में।

महोदय,

निवेदन यह है कि आप दिनांक 27/2/25 को
दशहरा ग्राउंड पार्क का निरीक्षण किया गया इस दौरान
श्रीवानी नाम के कुकिंग करने द्वारा पार्क में लूट लगाने
जा रहे थे मैंने उनको बतलाया की आपकी 28/2/25
की कुकिंग है आपने एक दिने पार्क में लूट
करा लगा रहे हैं और आपकी सिम्पॉरि शारी
जलत करी जाएगी।

अतः आपसे निवेदन है कि श्रीवानी नाम
के कुकिंग करने की दिनांक 28/2/25 की सिम्पॉरि
शारी जलत करने की सुपा काय

सुपा कुकिंग करने की
दुखी जापारी जलत करने
की हेतु जलत है

Sahar Jumar
27/02/25

वीर
W-110-107
दिल्ली (नपुरी)

DDM/W2

27/2/25
SO (H)

please forfeit the
security deposit.
ASO (HON)/W2

PKRanejee
27.02.2025

814
MAINTENANCE OF SHRUBBERY AT DUSSEHRA GROUND 23
DATE - 25.01.2025
Annexure - R3 (copy)



LEVELING OF GROUND AT DUSSEHRA GROUND

815

DATE - 30.01.2025

24



SURVIVAL MONITORING AND REPLACEMENT PLANTATION AT PARK DUSSEHRA GROUND ON 01-02-2025

816

25



Delhi, Delhi, India
J3qc+m5g Dussehra Ground, Budella, Vikaspuri,
Delhi, 110018, India
Lat 28.639243° Long 77.070545°
01/02/25 11:36 AM GMT +05:30

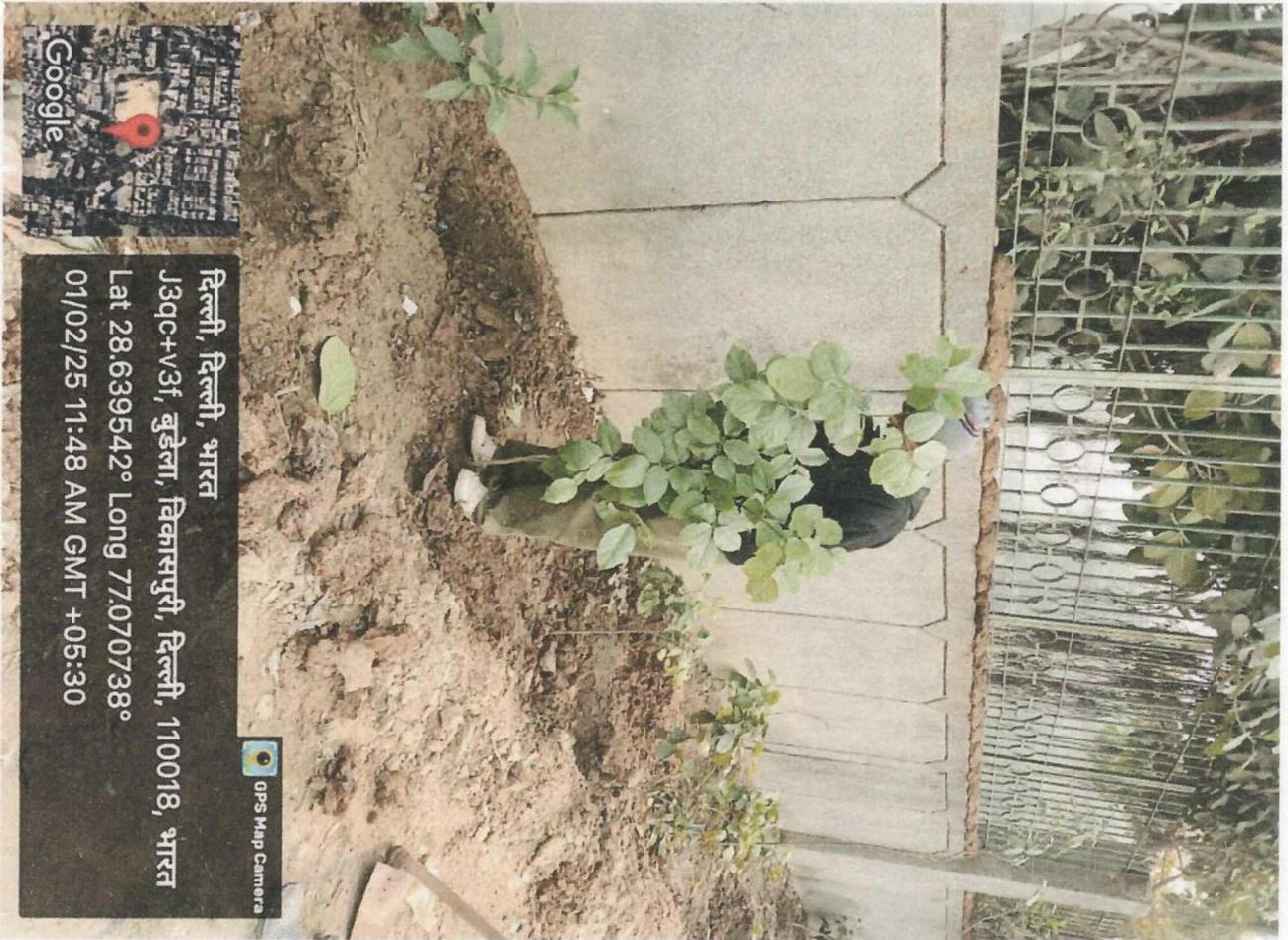
GPS Map Camera



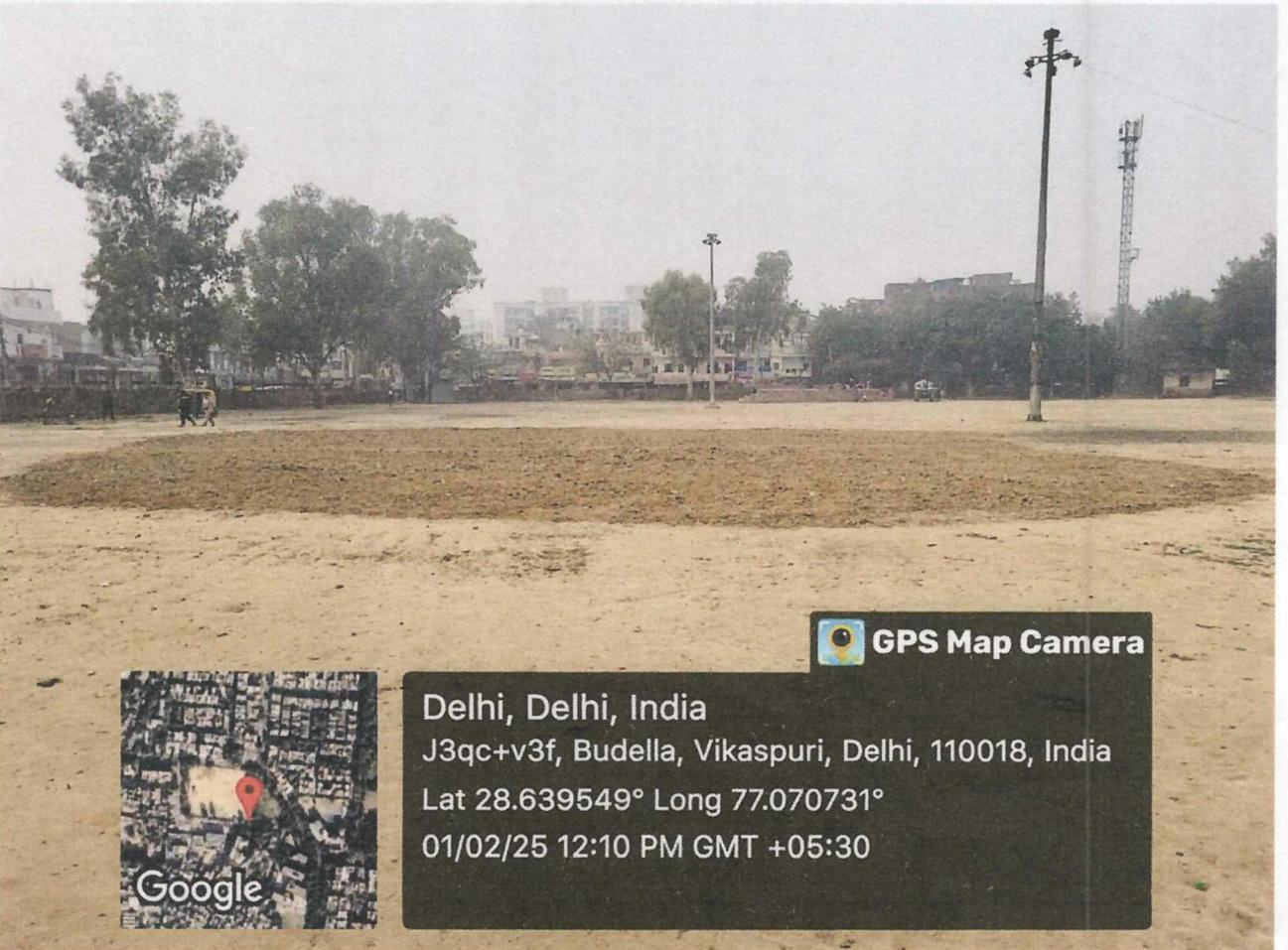
Delhi, Delhi, India
J3qc+m5g Dussehra Ground, Budella, Vikaspuri,
Delhi, 110018, India
Lat 28.639279° Long 77.070441°
01/02/25 11:32 AM GMT +05:30

GPS Map Camera

MAINTENANCE ACTIVITY AT 26
PARK DUSSEHRA GROUND ON 01-02-25



दिल्ली, दिल्ली, भारत
J3qc+v3f, बुडेल्ला, विकासपुरी, दिल्ली, 110018, भारत
Lat 28.639542° Long 77.070738°
01/02/25 11:48 AM GMT +05:30



Delhi, Delhi, India
J3qc+v3f, Budella, Vikaspuri, Delhi, 110018, India
Lat 28.639549° Long 77.070731°
01/02/25 12:10 PM GMT +05:30



CLEANLINE 818 OF PARK DUSSEHRA
GROUND - STATUS ON 08-02-2025

27



GPS Map Camera



दिल्ली, दिल्ली, भारत
1, ब्लॉक E, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.639923° Long 77.069638°
08/02/2025 11:06 AM GMT +05:30



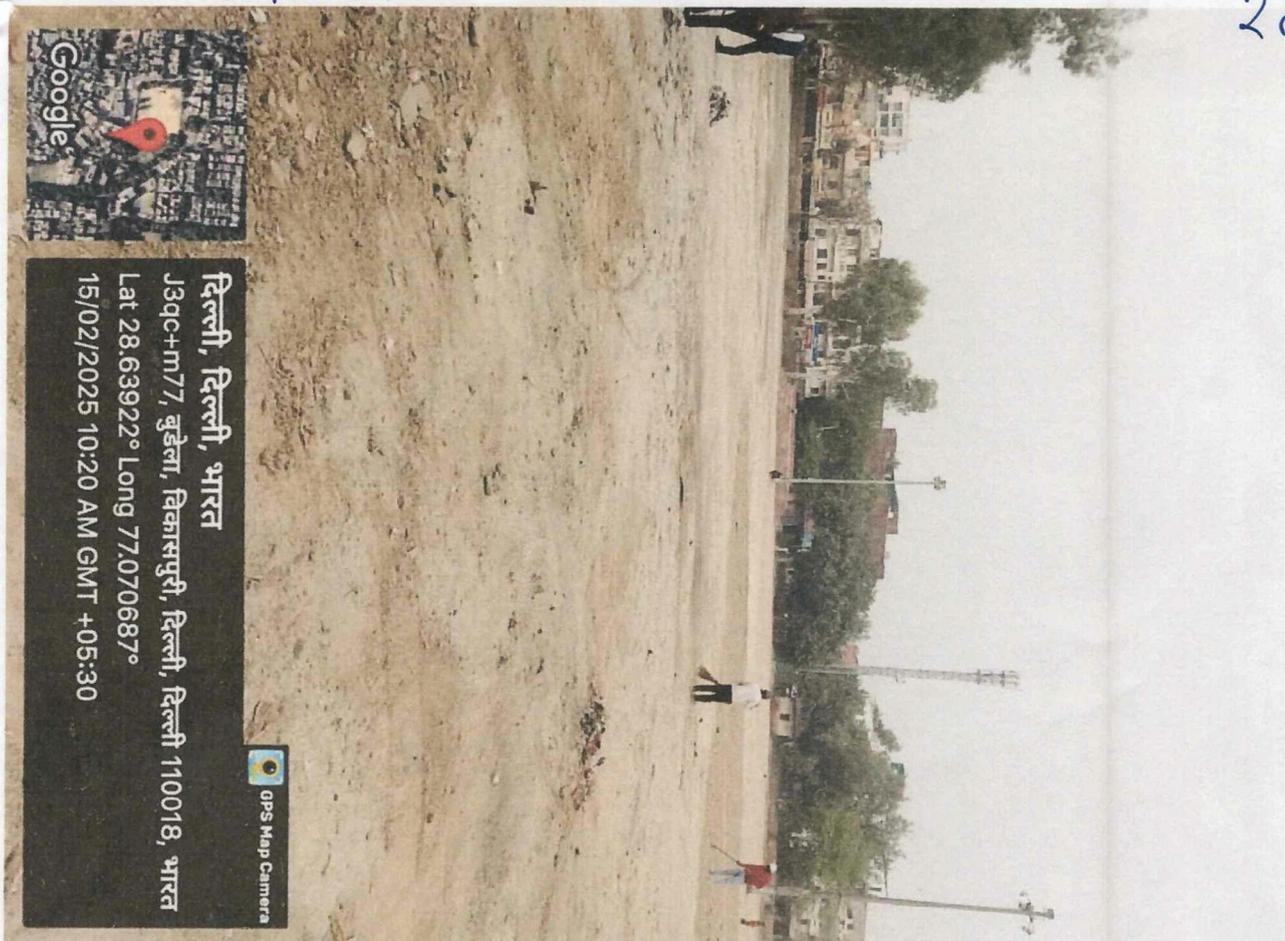
GPS Map Camera



दिल्ली, दिल्ली, भारत
1, ब्लॉक E, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.639923° Long 77.06961°
08/02/2025 11:06 AM GMT +05:30

SANITATION DRIVE AT PARK DUSSEHRA GROUND ON 15-02-2025

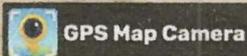
28



दिल्ली, दिल्ली, भारत
 J3qc+m77, बुडेला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
 Lat 28.63922° Long 77.070687°
 15/02/2025 10:20 AM GMT +05:30



दिल्ली, दिल्ली, भारत
 J3qc+m77, बुडेला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
 Lat 28.639239° Long 77.070702°
 15/02/2025 10:20 AM GMT +05:30



IMPOUNDING 820 OF TENT MATERIAL
FROM THE PARK DUSSEHRA GROUND
DATE - 20-02-2025

29



821
SANITATION DRIVE ON 24-02-2025 IN
PARK DUSSEHRA GROUND

30



GPS Map Camera



दिल्ली, दिल्ली, भारत

J3qc+v3f, बुडेला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत

Lat 28.639773° Long 77.070211°

24/02/2025 03:03 PM GMT +05:30



GPS Map Camera



दिल्ली, दिल्ली, भारत

J3qc+v3f, बुडेला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत

Lat 28.639768° Long 77.070251°

24/02/2025 03:03 PM GMT +05:30

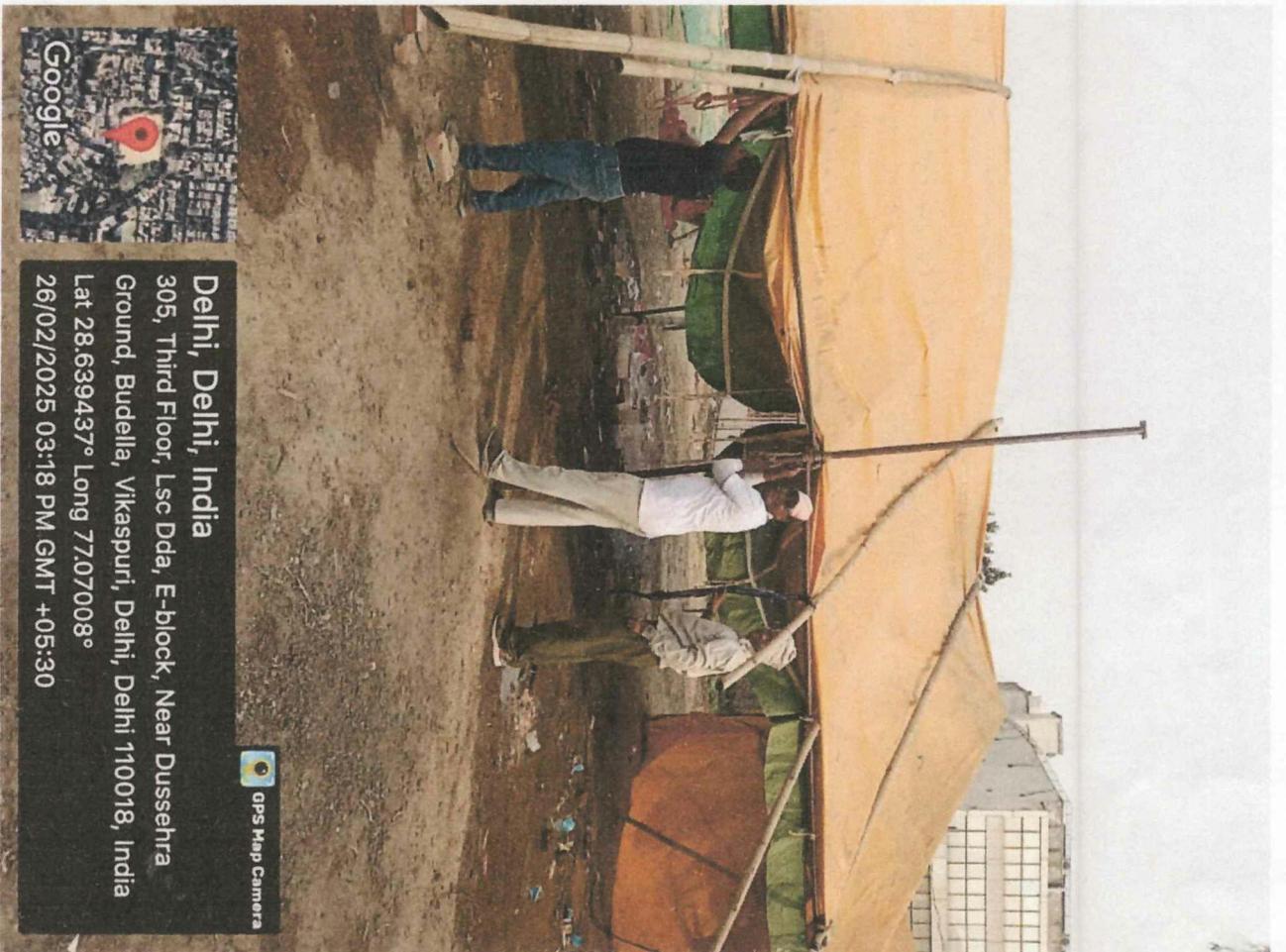
REMOVAL OF 822 ENT MATERIAL FROM
PARK DUSSEHRA GROUND ON 26-02-2025

31



GPS Map Camera

Delhi, Delhi, India
305, Third Floor, Lsc Dda, E-block, Near Dussehra
Ground, Budella, Vikaspuri, Delhi, Delhi 110018, India
Lat 28.639504° Long 77.070056°
26/02/2025 03:17 PM GMT +05:30



GPS Map Camera

Delhi, Delhi, India
305, Third Floor, Lsc Dda, E-block, Near Dussehra
Ground, Budella, Vikaspuri, Delhi, Delhi 110018, India
Lat 28.639437° Long 77.07008°
26/02/2025 03:18 PM GMT +05:30



MAINTENANCE OF SHRUBBERY IN PARK DUSSEHRA GROUND
ON 27-02-2025

823

32



दिल्ली, दिल्ली, भारत
1, ब्लॉक E, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.63978° Long 77.069477°
27/02/2025 01:22 PM GMT +05:30

GPS Map Camera



दिल्ली, दिल्ली, भारत
1, ब्लॉक E, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.639839° Long 77.069558°
27/02/2025 01:22 PM GMT +05:30

GPS Map Camera

824
MAINTENANCE OF GROUND AT PARK
DUSSEHRA GROUND ON 16-06-2025

33



825
MAINTENANCE OF PARK DUSSEHRA GROUND
ON 16-06-2025

34



RECENT PLANTATION 826 ON 01-07-2025 AT
PARK DUSSEHRA GROUND

35



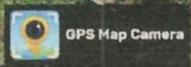
827
PLANTATION AT PARIKUSSEHRA GROUND
ON 01-07-2025



दिल्ली, दिल्ली, भारत
J36c+m5g दशरत ग्राउंड, बुद्धला, विकारपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.639271° Long 77.070445°
01/07/2025 12:37 PM GMT +05:30



Delhi, Delhi, India
305, Third Floor, Lsc Dda, E-block, Near Dussehra Ground, Budella, Vikaspuri,
Delhi, Delhi 110018, India
Lat 28.639303° Long 77.070168°
01/07/2025 12:36 PM GMT +05:30



828
PLANTATION AT PARK RUSSEHRA GROUND
ON 01-07-2025

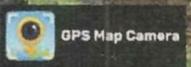
37



दिल्ली, दिल्ली, भारत
J3qc+m5g दशाहरा ग्राउंड, बुडोला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.639227° Long 77.070304°
01/07/2025 12:31 PM GMT +05:30



दिल्ली, दिल्ली, भारत
J3qc+m5g दशाहरा ग्राउंड, बुडोला, विकासपुरी, दिल्ली, दिल्ली 110018, भारत
Lat 28.63927° Long 77.07028°
01/07/2025 12:31 PM GMT +05:30





MUNICIPAL CORPORATION OF DELHI
HORTICULTURE DEPARTMENT (HQ)
E-1, 16th FLOOR, DR. S.P. MUKHERJEE, CIVIC
CENTRE, NEW DELHI-110002



No. AC(Hort.)/HQ/MCD/2024-25/D-1440

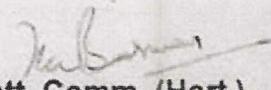
Dated: 05/11/2024

OFFICE ORDER

Consequent upon the retirement of Sh. K.P. Sharma, DDH on 31.10.2024 from the Municipal Service on superannuation, the work distribution between the following DDH are hereby made with immediate effect as mentioned against the name of each:-

Sl. No.	Name of the DDH	Present Assignment	Proposed Assignment/Charge
1.	Sh. V. Satish Kumar	1. Rohini Zone 2. Narela Zone 3. Civil Line Zone 4. City S.P. Zone	1. Rohini Zone 2. Narela Zone 3. Civil Line Zone 4. City S.P. Zone 5. Keshav Puram Zone 6. Shahdra North Zone 7. Headquarter-I 8. Planning Section, Hort. Deptt.
2.	Sh. P.K. Banerjee	1. South Zone 2. Central Zone 3. West Zone 4. Najafgarh Zone 5. HQ-II 6. All projects under Dir. (Hort.)-II 7. Quality Control of Hort. Deptt.	1. South Zone 2. Central Zone 3. West Zone 4. Najafgarh Zone 5. Shahdra South Zone 6. Karol Bagh Zone 7. Headquarter-II 8. Quality Control of Hort. Deptt.

This issues with the prior approval of the Competent Authority.


Asstt. Comm. (Hort.)

Distribution :-

1. All DDH's- Concerned
2. Office Copy/Guar File

Copy for kind information to :-

1. Direction-in-Chief (Hort.)
2. Director (Hort.)-I
3. Director (Hort.)-II